

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

**CRIMINAL MISC.APPLICATION (TEMPORARY BAIL) NO. 3 of 2024
In R/CRIMINAL APPEAL NO. 456 of 2019**

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FARUK MOHMMAD BHANA THROUGH IMRAN FARUK BHANA
Versus
STATE OF GUJARAT & ANR.

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Appearance:

UMARFARUK M KHARADI(8155) for the PETITIONER(s) No. 1
MR RONAK RAVAL. APP for the RESPONDENT(s) No. 1

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CORAM:HONOURABLE MR.JUSTICE SANJEEV J.THAKER

Date : 07/11/2024

IA ORDER

Leave to amend.

1. Rule. Learned Additional Public Prosecutor Mr.Ronak Raval waives service of notice of Rule on behalf of respondent State.

2. Learned advocate for the applicant-convict submitted that the present application has been filed seeking temporary bail on the ground of carrying out medical treatment of father of the applicant, who is aged about 95 years, is diagnosed with diastolic dysfunction and is suffering from kidney related illness.

3. Learned Additional Public Prosecutor Mr.Raval opposed this application contending that there is other family members of the applicant who could look after the father of the applicant and has also opposed on the ground that the applicant has recently been released on 01.05.2024 for 08 days.

4. Heard learned advocates for the parties and perused the record so also the jail remarks. The jail remarks indicate that the applicant has been convicted for an offence under Section 302 of the IPC and sentenced to undergo life imprisonment. Having considered the fact that there are other family members who can look after the father of the applicant and since the applicant has recently been granted temporary bail, no case is made out and hence the present application stands rejected accordingly. Rule is discharged. No order as to costs.

MISHRA AMIT V.

(SANJEEV J.THAKER,J)